

DES-VI (FOOD & MISC)

Minutes of the meeting No. 18/15 of NC-VI held on 15.01.2015

Meeting No. 18/15 for the licensing year 2014-15 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 15.01.2015 under the Chairmanship of Sh. S.K.Samal, Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy. I.A.	MFPI
2.	Sh. S.K. Pandey	Asstt. Director	MSME(Food)
Officers in attendance			
3.	Sh. Yoginder Singh	DDG	DGFT
4.	Sh. S.K. Panigrahi	E.O.	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

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746

Party Name: KARAMHANS FOODS PVT. LTD
Meet No/Date: 18/85-ALC3/2014
15.01.2015

Status:
Approved

HQ File
:01/85/162/049/AM15

Fixation of ad-hoc norms in terms of para 4.4.2 of HBP, Vol.I for export of Shelled Walnut.

The Committee noted the comments furnished by MFPI vide their OM No. (1)/2015-DGFT dated 15.01.2015 and decided to ratify the norms as under:-

Export Item	Qty.	Import item	qty
Shelled Walnut	1.00MT	Walnut Inshell	2.50MT (40% yield)

The above norms are subject to the condition that the species, grade and variety of Shelled Walnut will be as imported inputs.

RA may take consequential action as per policy/procedure.

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युगेंद्र सिंह/YOGINDER SINGH
उप निदेशक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

747 Case No.:7/9/85-ALC3/2014	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:18/85- ALC3/2014 15.01.2015	Status: Approved
HQ File :01/85/050/00073/AM15/	RLA File :34/24/040/00051/AM15/	Lic.No/Date:3410040215 06.06.2014	

The Committee noted the comments furnished by MSME(Food) vide their UO No. 17(4)(1)/2013-Food dated 26.12.2014 and decided to ratify the norms allowing 1% wastage on the basis of comments of MSME(Food) as under:-

Export Item	Qty.	Import item	qty
Vegetable Spring Roll (12packs x 12pcs x 18gm each) containing imported wheat based Spring Roll Pastry 6"x 5.6" (30pk x 50sht -330gm)= 2376.24Kg	6480.00Kg	Wheat based Spring Roll Pastry Sheet 6"x 5.6"(30pk x 50 sheet-330gm)	2400.00Kg
Vegetable Spring Roll (90Pcs x 18gm each) containing imported wheat based Spring Roll Pastry Sheet of 6"x 5.6"size weighing 2376.24Kg	6480.00Kg	Wheat based Spring Roll Pastry Sheet 6"x 5.6"(30pk x 50 sheet-330gm)	2400.00Kg
Wheat based Vegetable Spring Roll (24Pcs x 18gm each) containing imported wheat based Spring Roll Pasty Sheets of 6"x 5.6"size weighing 2376.24Kg	6480.00Kg	Wheat based Spring Roll Pastry Sheet 6"x 5.6"(30pk x 50 sheet-330gm)	2400.00Kg
Wheat based Vegetable Spring Roll (8Pcs x 100Pcs x 15gm each) containing imported wheat based Spring Roll Pasty Sheets of 5"x 5" size weighing 12871.29Kg	48262.50Kg	Wheat based Spring Roll Pastry Sheet 5"x 5" (40pk x 50 sheet- 200gm)	13000.00Kg

RA may take consequential action as per policy/procedure.

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748 Case No.:1/18/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:18/85- ALC3/2014 15.01.2015	Status:
HQ File :01/85/050/00155/AM15/	RLA File :03/94/040/00722/AM15/	Lic.No/Date:0310791199 18.11.2014	Deferred

The Committee noted that the hard copy of the application has not been received from RA. The Committee decided to call for hard copy of the application from the concerned RA. The case was deferred and to be considered by NC in its meeting on 12.02.2015.

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749 Case No.:1/13/85-ALC3/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:18/85- ALC3/2014 15.01.2015	Status:
HQ File :01/85/050/00104/AM15/	RLA File :09/24/040/00007/AM15/	Lic.No/Date:0910059734 08.04.2014	Deferred

The Committee noted that the hard copy of the application has not been received from RA. The Committee decided to call for hard copy of the application from the concerned RA. The case was deferred and to be considered by NC in its meeting on 12.02.2015.

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उद्योग मंत्री/UDYOG SINGH
उप महासचिव/Deputy Secretary
वि. व. विभाग/Ministry of Foreign Trade
महानिदेशालय/Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

750	Party Name:MANGLAM ARTS	Meet No/Date:18/85-ALC3/2014	Status:
Case No.:11/26/85-ALC3/2013		15.01.2015	
5 HQ File :01/85/050/00172/AM14/	RLA File :13/24/040/00052/AM14/	Lic.No/Date:1310046101	Deferred
		14.02.2014	
The Committee decided to remind the firm to expedite their information as called for by MSME(Hosiery) vide their letter dated 18.11.2014 followed by this office e-mail dated 29.11.2014 & 05.12.2014. The case was deferred and to be considered by NC in its meeting on 12.02.2015.			

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751	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:18/85-ALC3/2014	Status:
Case No.:5/15/85-ALC3/2014		15.01.2015	
6 HQ File :01/85/050/00110/AM15/	RLA File :03/95/040/00310/AM15/	Lic.No/Date:0310786722	Approved
		11.07.2014	
The Committee noted the comments furnished by MSME(Mech Divn) vide their UO No. 30(184)/14-ME dated 06.01.2015. On the basis of comments, Committee decided to ratify the ad-hoc input output norms on net to net basis with accountability clause as under:-			

Export Item	Qty	Import Item	Qty
Spray Pumps for Glass Bottles	1,00,000.00Nos.	1. Solid Black with Solid Black Overcap	50,000.00Nos.
		2. Solid Red with Solid Red Overcap	50,000.00Nos.

RA may take consequential action as per policy/procedure.

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752	REF. FROM COMMISSIONER OF CUSTOMS(EXPORT)	Meet No/Date:18/85-ALC3/2014 15.01.2015	Status: Deferred
7	HQ File :01/85/162/074/AM14	Clarification sought by Commissioner of Customs, Mumbai on import of Sweet Whey Powder under DFIA's.	
The Committee noted the views/opinion furnished by MFPI vide their e-mail dated 07.01.2015 and decided that the comments from IIT, Kharagpur may also be sought in addition of NDRI, Karnal.			

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753	Party Name:CHOICE TRADING CORPORATION PVT.	Meet No/Date:18/85-ALC3/2014	Status:
		15.01.2015	
8 HQ File :01/85/50/207/AM12	RLA File :10/24/40/068/AM12	Lic.No/Date:1010048043	Deferred
		03.02.2012	
The Committee noted the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred and to be placed before NC to be held on 13.02.2015.			

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9	754 Case No.:14/14/85-ALC3/2012	Party Name:SURYA HERBAL LTD.	Meet No/Date:18/85- ALC3/2014 15.01.2015	Status:
	HQ File :01/85/050/00103/AM13/	RLA File :05/24/040/00158/AM13/	Lic.No/Date:0510331420 06.08.2012	Deferred
The Committee noted that the revised comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case was deferred and to be considered by NC on 12.02.2015.				

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10	755 Case No.:4/15/85-ALC3/2014	Party Name: FERNANDES BROTHERS	Meet No/Date:18/85- ALC3/2014 15.01.2015	Status:
	HQ File :01/85/050/00109/AM15/	RLA File :07/24/040/00159/AM15/	Lic.No/Date:0710106184 25.07.2014	Decided
The Committee noted the reply of RA Bangalore furnished vide their e-mail dated 07.01.2015. The Committee observed that 30% duty stipulated at para 4.7 of HBP, Vol.I is customs duty, not basic custom duty. RA should have gone into this aspect and accordingly decided the issue of Advance Authorisation under para 4.7 of HBP, Vol.I Thus, the issuance of Advance Authorisation is incorrect. RA to take consequential action.				

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11	756 Case No.:10/12/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:18/85- ALC3/2014 15.01.2015	Status:
	HQ File :01/85/050/00099/AM15/	RLA File :07/24/040/00181/AM15/	Lic.No/Date:0710106590 27.08.2014	Deferred
The Committee decided to remind Deptt. Of Pharmaceuticals to expedite their comments. The case was deferred and to be considered by NC on 12.02.2015.				

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12	757	Party Name:JINDAL AGRO PROCESSING (P) LTD.	Meet No/Date:18/85- ALC3/2014 15.01.2015	Status:
	HQ File :01/85/050/192/AM10	RLA File :34/24/40/163/AM10	Lic.No/Date:3410025976 23.12.2009	Decided
Correction in the norms already fixed in respect of quantity of inputs				
The Committee discussed the case and noted that the net weight of import item in the export product can not be exceed the quantity of input allowed against the subject Advance Authorisation. If the import quantity against subject AA is 10,620Kgs, the same has to be considered and accounted for in export product. Accordingly, Committee decided to change the quantity of inputs as 17699.44Kg.				

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758	Party Name:C.B. INDUSTRIES	Meet No/Date:18/85- ALC3/2014 15.01.2015	Status: Deferred
13	HQ File :01/85/162/085/AM13	Request for fixation of ad-hoc norms.	
Representative of MFPI stated that no wastage will occur in the processing of Betel Nut. Hence, the import item allowed on net to net. However, the Committee requested the representative of MFPI for formal comments. The case was deferred and to be considered in next NC's meeting to be held on 29.01.2015.			

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759	Party Name:CRI LIMITED	Meet No/Date:18/85-ALC3/2014 15.01.2015	Status:
Case No.:12/12/85-ALC3/2014			
14	HQ File :01/85/050/00101/AM15/ RLA File :02/24/040/00076/AM15/	Lic.No/Date:0210204616 24.07.2014	Deferred
The Committee noted that the comments are awaited from MSME(Mech Divn). The Committee decided to remind MSME(Mech Divn) to expedite their comments. The case was deferred and to be considered by NC on 12.02.2015.			

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760	Party Name:CRI LIMITED	Meet No/Date:18/85-ALC3/2014 15.01.2015	Status:
Case No.:14/12/85-ALC3/2014			
15	HQ File :01/85/050/00103/AM15/ RLA File :02/24/040/00077/AM15/	Lic.No/Date:0210204617 24.07.2014	Deferred
The Committee noted that the comments are awaited from MSME(Mech Divn). The Committee decided to remind MSME(Mech Divn) to expedite their comments. The case was deferred and to be considered by NC on 12.02.2015.			

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761	Party Name:CRI LIMITED	Meet No/Date:18/85-ALC3/2014 15.01.2015	Status:
Case No.:9/21/85-ALC3/2013			
16	HQ File :01/85/050/00140/AM14/ RLA File :02/24/040/00108/AM14/	Lic.No/Date:0210195654 29.10.2013	Deferred
The Committee noted that the comments are awaited from MSME(Mech Divn). The Committee decided to remind MSME(Mech Divn) to expedite their comments. The case was deferred and to be considered by NC on 12.02.2015.			

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762	Party Name:CRI LIMITED	Meet No/Date:18/85-ALC3/2014 15.01.2015	Status:
Case No.:13/12/85-ALC3/2014			
17 HQ File :01/85/050/00102/AM15/	RLA File :02/24/040/00075/AM15/	Lic.No/Date:0210204613 24.07.2014	Deferred

The Committee noted that the comments are awaited from MSME(Mech Divn). The Committee decided to remind MSME(Mech Divn) to expedite their comments. The case was deferred and to be considered by NC on 12.02.2015.

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763	Party Name:THE GLOBAL GREEN COMPANY LTD	Meet No/Date:18/85-ALC3/2014 15.01.2015	Status:
HQ File :01/85/50/015/AM14	RLA File :09/24/40/517/AM13	Lic.No/Date:0910054944 05.02.2013	Approved

It was noted that NC in meeting No. 15 dated 17.10.2013 had already approved the norms. The firm made a request dated 24.06.2014 for revision of norms. Accordingly, MFPI was requested to furnish their comments. In the course of examination in MFPI, the firm vide their letter dated 17.09.2014 informed that their unit is engaged in processing and export of following three types of products i.e. (1) Gherkins (Pickled Fruits and Vegetables)- Pickles Sweet Gherkin (2) Gherkin (Pickled Fruit and Vegetables)- Pickled Gherkins & (3) Gherkin (Pickled Fruits and Vegetable) – Relishes. Based on firm's clarification MFPI provided revised comments covering three varieties of the export product. Committee discussed the revised comments and decided to ratify the ad-hoc input output norms as per the revised comments furnished by MFPI vide their letter No.4(7)/2013-DGFT dated 26.09.2014 as under:-

Export Item	Qty	Import Item	Qty
Pickled Gherkin non Sugar (Flavoured)	1.00Kg	1. Vinegar 2.Flavour	0.40Ltr 0.001Kg
Export Item	Qty	Import Item	Qty
Pickled Gherkin Sugar (Flavoured)	1.00Kg	1. Vinegar 2.Flavour	0.40Ltr 0.001Kg
Export Item	Qty	Import Item	Qty
Gherkin (Pickled Fruit & Vegetables)- Relishes	1.00Kg	1. Vinegar 2.Flavour 3. Xanthum Gum	0.40Ltr 0.001Kg 0.0035Kg

RA may take consequential action as per policy/procedure.

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कोरोड सिंह/YOGINDER SINGH
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Dy. Director General of Foreign Trade
विदेश व्यापार निदेशक
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764 Case No.:1/22/85-ALC3/2013	Party Name:THE GLOBAL GREEN COMPANY LTD	Meet No/Date:18/85- ALC3/2014 15.01.2015	Status:
HQ File :01/85/050/00143/AM14/	RLA File :09/24/040/00045/AM14/	Lic.No/Date:0910056001 15.05.2013	Approved

The Committee decided to approve the adhoc INPUT OUTPUT norms as per the comments furnished by MFPI vide their letter No. 4(7)/2013-DGFT dated 26.09.2014 as under:-

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Export Item	Qty	Import Item	Qty
Pickled Gherkin non Sugar (Flavoured)	1.00Kg	1. Vinegar 2.Flavour	0.40Ltr 0.001Kg
Pickled Gherkin Sugar (Flavoured)	1.00Kg	1. Vinegar 2.Flavour	0.40Ltr 0.001Kg
Gherkin (Pickled Fruit & Vegetables)- Relishes	1.00Kg	1. Vinegar 2.Flavour 3. Xanthum Gum	0.40Ltr 0.001Kg 0.0035Kg

RA may take consequential action as per policy/procedure.

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765 Case No.:6/2/85-ALC3/2014	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:18/85- ALC3/2014 15.01.2015	Status:
HQ File :01/85/050/00010/AM15/	RLA File :03/95/040/00851/AM14/	Lic.No/Date:0310767953 27.01.2014	Approved

The Committee noted the comments furnished by MSME(Chemical Divn) vide their OM No. 23(6)/2014-Chem dated 23.12.2014 and decided to ratify the ad-hoc input output norms as under:-

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Export Item	Qty	Import Item	Qty
Black Lead Polymer (ABS) Pencil without Rubber Tip Net content of ABS (Acrylonitrile-Butadine- Styrene)-63000.00KG and Graphite 15160.00Kg	1,00,000.00 Gross	1 ABS(Acrylonitrile-Butadine- Styrene) 2. Graphite	64260.00Kg 15160.00Kg

RA may take consequential action as per policy/procedure.

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h/r/r/
श्रीमान श्री/ YOGINDER SINGH
उप. निदेशक निर्यात विभाग
Dy. Director General of Foreign Trade
विभाग निर्यात विभाग
Director General of Foreign Trade
विभाग निर्यात विभाग
उद्योग भवन, नया दिल्ली

766 Case No.:25/7/85-ALC3/2014	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:18/85- ALC3/2014 15.01.2015	Status:
HQ File :01/85/050/00061/AM15/	RLA File :03/95/040/00031/AM15/	Lic.No/Date:0310779195 23.04.2014	Approved

21 The Committee noted the comments furnished by MSME(Cheical Divn) vide their OM No. 23(6)/2014-Chem dated 23.12.2014 and decided to ratify the ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty
Polymer (ABS) Colour Pencil (in all kind of packs) Net content of ABS (Acrylonitrile-Butadine-Styrene)-16387.00Kg	25750.00 Gross	ABS (Acrylonitrile-Butadine-Styrene)	16747.50Kg

RA may take consequential action as per policy/procedure.

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767 Case No.:4/2/85-ALC3/2014	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:18/85- ALC3/2014 15.01.2015	Status:
HQ File :01/85/050/00008/AM15/	RLA File :03/95/040/00895/AM14/	Lic.No/Date:0310771114 20.02.2014	Approved

The Committee noted the comments furnished by MSME(Cheical Divn) vide their OM No. 23(6)/2014-Chem dated 23.12.2014 and decided to ratify the ad-hoc input output norms as under:-

Export Item	Qty	Import Item	Qty
Black Lead Polymer (ABS) Pencil with Rubber Tip. Net content of ABS (Acrylonitrile-Butadine-Styrene)-63000.00Kg and Graphite 15160.00Kg, Aluminium Ferrules 1,00,000Gross and Rubber Tips 1,00,000Gross.	1,00,000 Gross	1. ABS Acrylonitrile-Butadine-Styrene)	64260.00Kg
		2. Graphite	15160.00Kg
		3. Aluminium Ferrules	1,00,000Gross
		4. Rubber Tips	1,00,000Gross

RA may take consequential action as per policy/procedure.

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768 Case No.:28/7/85-ALC3/2014	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:18/85- ALC3/2014 15.01.2015	Status:
HQ File :01/85/050/00064/AM15/	RLA File :56/24/040/00048/AM14/	Lic.No/Date:5610003829 11.03.2014	Deferred

23 The Committee noted that protein content in the export and import item has not been obtained from the firm. The Committee decided to call the same from the firm. The case is deferred and to be considered by NC in its meeting on 12.02.2015.

यमेश शिवा/योगेंद्र सिन्हा
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Case No.:3/17/85-ALC3/2013	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:18/85- ALC3/2014 15.01.2015	Status:
24 HQ File :01/85/050/00106/AM14/	RLA File :56/24/040/00018/AM14/	Lic.No/Date:5610002767 03.09.2013	Deferred

The Committee noted that protein content in the export and import item has not been obtained from the firm. The Committee decided to call the same from the firm. The case is deferred and to be considered by NC in its meeting on 12.02.2015.

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योगेन्द्र सिंह/YOGINDER SINGH
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